

**HIGH COURT OF UTTARAKHAND, NAINITAL**  
**NOTIFICATION**

No. 311 /UHC/Admin.A/2023

Dated: August 28<sup>th</sup>, 2023

In exercise of the powers conferred by Section 16 (2) of the Advocates Act, 1961 and all other powers enabling it in this behalf, the High Court of Uttarakhand, Nainital, hereby makes the following Rules further to amend "The Uttarakhand High Court (Designation of Senior Advocate) Rules, 2018", namely-

**The Uttarakhand High Court (Designation of Senior Advocates)  
(Third Amendment) Rules, 2023**

- 1. Short title and Commencement**
- (1) These rules may be called "The Uttarakhand High Court (Designation of Senior Advocate) (Third Amendment) Rules, 2023".
- (2) These amendments shall come into force with immediate effect.
- 2. Amendment in Appendix A**
- Clause 28: **Whether he/she has been convicted in any criminal case or found guilty in any disciplinary proceedings by the State Bar Council. If so, the details thereof.**
- Clause 29: **Whether he/she has been punished in any contempt proceeding.**
- Clause 30: **Deleted**
- Clause 31: Clause no. 31 shall be re-numbered as **30** and substituted as-  
**Whether any adverse remark has ever been passed against him/her in any order/judgment by any Court of law. If so, enclose copy thereof.**
- Clause 32: Clause no. 32 shall be re-numbered as **31**.

By Order of the Court,

Sd/-

**(Anuj Kumar Sangal)**  
**Registrar General**

No. 4807/UHC/XI-a-1/Admin.A/2009

Dated: August 28<sup>th</sup>, 2023

**Copy forwarded for information and necessary action to:**

1. P.P.S. to Hon'ble the Chief Justice with request to place the Notification for kind perusal of His Lordship.
2. P.S./ P.A. to Hon'ble Judges with request to place the Notification for kind perusal of Hon'ble Judges.
3. Secretary General, Supreme Court of India, New Delhi.
4. Advocate General, Government of Uttarakhand, Nainital.
5. Shri Tanveer Alam Khan, Senior Advocate, Member, Permanent Committee for Designation of Senior Advocate, High Court of Uttarakhand, Nainital.
6. Chairman / Secretary, Bar Council of Uttarakhand, Nainital.
7. President/Secretary, High Court Bar Association, Nainital.
8. Principal Secretary, Law cum-L.R. Government of Uttarakhand, Dehradun.
9. All the Registrars of the Court.
10. P. S. to Registrar General.
11. Librarian of the Court with the direction that the above amendment be incorporated in all the relevant books immediately.
12. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar, for publication of the Notification in the next Gazette of the Uttarakhand.
13. Deputy Registrar (I.T.) of the Court with the direction to upload the same on the Official website of High Court of Uttarakhand, Nainital.
14. Guard file.

By Order,

Joint Registrar-II